

TRIPURA  **GAZETTE**

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PART-IV-- Bills introduced in the Tripura Legislative Assembly, Report of Selection Committees presented or to be presented to that Assembly ; and Bills published before introduction in that Assembly.

TRIPURA LEGISLATIVE ASSEMBLY

SECRETARIAT

NEW CAPITAL COMPLEX

AGARTALA, TRIPURA, PIN - 799 010

[Fax : (0381) 241 4095/9654]

No.F.7(12-18)-LA/2021/539

Dated, Agartala, the 20th March, 2021.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “ **The Tripura Municipal (Seventh Amendment) Bill, 2021 (The Tripura Bill No. 1 of 2021)**” as introduced in the Assembly on the **19th March, 2021** to be published in the Tripura Gazette.”


(B.P. Karmakar)

Secretary
Tripura Legislative Assembly

[THE TRIPURA BILL NO 1 OF 2021]

THE TRIPURA MUNICIPAL (SEVENTH AMENDMENT) BILL, 2021

**A
Bill**

to amend relevant provision of the Tripura Municipal Act, 1994 to promote fast approval process for building construction and the matters connected therewith and incidental thereto,

WHEREAS, it is expedient to make provision for fast approval process for building construction;

AND WHEREAS, the State Reform Action Plan - 2020 (SRAP SL. No. - 183) under Ease of Doing Business initiative for promotion of Industry and Internal trade in the State of Tripura, stipulates that construction permits are to be provided within 45 days with the following breakup: (i) Building plan approval is provided within 15 days, (ii) Plinth inspection is done within 5 days of intimation and (iii) Final completion / occupancy certificate is provided within 25 days;

AND WHEREAS, it is observed that provisions of the existing Tripura Municipal Act, 1994 does not satisfy point no - (i) above;

AND WHEREAS, with this background, it is proposed to introduce the Tripura Municipal (Seventh Amendment) Bill, 2021 to satisfy the State Reform Action Plan – 2020 and also to promote fast approval process for building construction;

BE it enacted by the Tripura Legislative Assembly in the seventy-second year of the Republic of India as follows: -

1. **Short title and commencement:**

- (i) This may be called the Tripura Municipal (Seventh Amendment) Bill, 2021;
- (ii) It shall come into force on the date of its publication in the Tripura Gazette.

2. **Amendment of Section 125:**

In sub-section (1) of Section 125 of the Tripura Municipal Act, 1994 the words "sixty days" shall be substituted by the words "such days as may be prescribed".

STATEMENT OF OBJECTS AND REASONS

The Tripura Municipal Act, 1994 (The Tripura Act No 7 of 1994) provides for approval process for building construction. However, the time period provided in the Act is of 60 days, which is a hurdle in fast approval process for building construction. It is expedient to make provision for fast approval process for building construction.

The State Reform Action Plan - 2020 (SRAP SL. No. - 183) under Ease of Doing Business initiative for promotion of Industry and Internal trade in the State of Tripura, stipulates that construction permits are to be provided within 45 days with the following breakup: (i) Building plan approval is provided within 15 days, (ii) Plinth inspection is done within 5 days of intimation and (iii) Final completion / occupancy certificate is provided within 25 days. It is observed that provisions of the existing Tripura Municipal Act does not satisfy point no - (i) above;

With this background it is proposed to introduce the Tripura Municipal (Seventh Amendment) Bill, 2021 to satisfy the State Reform Action Plan – 2020 and also to promote fast approval process for building construction.

[BIPLAB KUMAR DEB]
CHIEF MINISTER
TRIPURA

TECHNICAL REPORT

The subject matter of the Bill is relatable to Entry 5 of the State List (List II) of the Seventh Schedule to the Constitution of India. Therefore, the State Legislature is competent to make a law on this subject. The provisions of the Bill are not repugnant to any provision of the Constitution or any existing Central law. The Bill does not attract the proviso to clause (b) of article 304 of the Constitution and therefore, previous sanction of the President shall not be necessary for introduction of the Bill. It is not a money Bill within the meaning of Article 199(1) of the Constitution of India and would not involve any additional expenditure from the consolidated fund of the State if the Bill is enacted and brought into operation. Therefore, prior recommendation of the Governor is not necessary for consideration of the Bill by the State Legislature under clause (3) of article 207 of the Constitution.

[BISWAJIT PALIT]
SECRETARY, LAW
GOVT. OF TRIPURA

FINANCIAL MEMORANDUM

The Tripura Municipal (Seventh Amendment) Bill, 2021 (The Bill no. 1 of 2021) if enacted and brought into operation, there shall be no additional annual expenditure from the Consolidated Fund of the State. Existing manpower in Urban Local Bodies and resources and infrastructures like office space, computers and other office equipment's will be used.

[KIRAN GITTE]
SECRETARY,
URBAN DEVELOPMENT DEPARTMENT
GOVERNMENT OF TRIPURA